

**Central Administrative Tribunal
Principal Bench, New Delhi**



**C.P. No. 207/2020
In
O.A. No. 2806/2016**

This the 25th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

All India Association of Central Excise
Gazetted Executive Officers, Delhi and
Others (Applicants in OA No. 2806/2016)

Versus

Union of India & Others

And in the matter of:

Mr. Sudesh Kumar
Son of Sh. Diwan Chand
R/o 31/10, Old Rajender Nagar, New Delhi
Retired as Assistant Commissioner
(Custom – Preventive) Delhi,
Aged about 62 years
Applicant No. 3 in the OA No. 2806/2016

...Applicant

(By Advocate : Ms. Jasvinder Kaur)

Versus

1. Dr. Ajay Bhushan Pandey,
Revenue Secretary, Ministry of Finance,
North Block, New Delhi.
2. Mr. M. Ajit Kumar,
Chairman, CBEC (Now CBIC), North Block, New Delhi.
3. Dr. T.V. Somanathan, Secretary,
Department of Expenditure, Ministry of Finance,
North Block, New Delhi.



4. Dr. C. Chandramauli,
Secretary, DOPT, North Block, New Delhi.
...Respondents

(By Advocate : Shri Rajesh Katyal)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:

This CP is filed alleging that the respondents did not implement the order dated 26.02.2020 in OA No. 2806/2016.

2. Today, it is represented that the respondents filed a Writ Petition before the Hon'ble High Court of Delhi, challenging the order in the OA and that an interim order was passed, staying the operation of the said order.

3. We, therefore, close the Contempt Case, leaving it open to the parties to work out their remedies, depending upon the outcome of the Writ Petition.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/lg/jyoti/mbt/akshaya/